

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

WRIT PETITION (SR) No.45237 of 2026

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
01.	24.10.2026	<p><u>PKC, J:</u></p> <p>Heard Sri V.R. Reddy Kovvuri, learned counsel for the petitioner.</p> <p>Learned Government Pleader for MAUD takes notice for the respondent No.1.</p> <p>Sri N. Ashwani Kumar, learned Standing Counsel takes notice for the respondent Nos.2 to 4 and appeared through virtual mode.</p> <p>Learned Government Pleader for Home takes notice for the respondent No.5.</p> <p>Learned counsel for the petitioner submits that it is the respondent No.4 – Returning Officer who is orally reporting that without police clearance certificate, he will not accept the nomination of the petitioner. In fact, the circular of Respondent No.2 – AP State Election Commission, dated 21.10.2026 say that, police clearance and no due certificates are not required. Even then, Respondent No. 4 is insisting and threatening to return his nomination. Learned counsel for the</p>	

		<p>respondent No.2 - APSEC, reports, no such incidence are there. The officer is showing that in the absence of the police clearance certificate his nomination will be rejected.</p> <p>Let the respondent No.4 be heard through counsel.</p> <p>For further hearing, post on 25.10.2026.</p> <p style="text-align: right;"><u> </u> PKC, J</p> <p>MSI</p>	
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